



GUJARAT INTERNATIONAL FINANCE TEC-CITY COMPANY LIMITED (GIFTCL)

E-Tender Notice for Invitation to Bid for Selection of Supplier

Gujarat International Finance Tec-City Company Limited invite bids from reputed, qualified, experienced and financially sound Supplier for the following Supply:

Name of Supply	Duration	Estimated Cost	Online availability of Bid Document	Last Date of Online Bid Submission	Last Date of Physical Bid Submission
DESIGN, MANUFACTURE AND SUPPLY OF AERIAL TURNTABLE LADDER 64 METERS IN GIFT CITY (ID Reference No.: GIFT/FES/SC/2025/01)	20 (Twenty) Months	Rs.20.66 Cr. (Including taxes)	03rd April 2025 to 2nd May 2025 up to 17:00 hrs	3rd May 2025 up to 15:00 hrs	05th May 2025 up to 15:00 hrs

Bid document may be downloaded online from website at <https://tender.nprocure.com>
Tender fee of Bid document is Rs.10,000/- payable in the form of Demand Draft / Banker's Cheque / Pay Order drawn in favor of **"Gujarat International Finance Tec-City Company Limited"** payable at Ahmedabad. For further details and updates please log on to our Website www.giftgujarat.in and www.tender.nprocure.com.
Contact Person: _____ **Sd/-**
Chief Operating Officer: _____ **Managing Director & Group CEO**
Tel: 079-61708300 E-mail: contract@giftgujarat.in

Gujarat International Finance Tec-City Company Limited (GIFTCL)
EPS Building No.49A, Block 49, Zone 04, Gyan Marg, GIFT City, Gujarat, INDIA. Pin-382050.
Tel.: +91 79 61708300, CIN:U75100GJ2007SGC051160

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF LIVINGSTON INTERNATIONAL INDIA PRIVATE LIMITED

1	Name of Corporate Person	Livingston International India Private Limited
2	Date of incorporation of Corporate Person	02/02/2015
3	Authority under which corporate person is incorporated/registered	Register of Companies – Mumbai
4	Corporate Identity Number (CIN) / limited liability identity number of Corporate Person	U74999MH2015FTC261524
5	Address of the registered office and principal office (if any) of Corporate Person	Plot no. 4, Dynasty Business Park, A wing, Andheri Kurla Road, Marol Naka, Mumbai, Maharashtra, India, 400059
6	Liquidation commencement date of Corporate Person	31.03.2025
7	Name, Address, Email address, Telephone number and the registration number of the liquidator	Name: Pramod Dattaram Rasam Registration No.: IBBI/PA-001/IP-P00722/2017-18/11259 Room No. 5, Shri Niwas Chawl, J B Nagar, Andheri - East Mumbai – 400059. Phone: + 91 9820024763 Email: pdrasam@gmail.com
8	Last date for submission of claims	30.04.2025

Notice is hereby given that the **Livingston International India Private Limited** has commenced voluntary liquidation on **31.03.2025**.
The stakeholders of **Livingston International India Private Limited** are hereby called upon to submit a proof of their claims, on or before **30.04.2025**, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Date: 03.04.2025
Place: Mumbai
Pramod Dattaram Rasam
Liquidator
IBBI Reg. No. IBBI/PA-001/IP-P00722/2017-18/11259

PUBLIC NOTICE
NOTICE is hereby given to the public that our client is intending to purchase all that agricultural piece and parcel of land more particularly described in the **Schedule** hereunder written ("Land").

All persons/entities including inter-alia any bank and/or financial institution and/or authority having any direct or indirect claim, objection, demand, share, right, interest and/or benefit in respect of or against the said Land or any part/portion thereof, by way of sale, transfer, assignment, exchange, right, title, interest, share, benefit, lease, sub-lease, tenancy, sub-tenancy, license, lien, mortgage, charge, encumbrance, occupation, covenant, trust, easement, gift, inheritance, bequest, possession, development rights, right of way, reservation, maintenance, family arrangement/ settlement, agreement, lis-pendens, decree or order of any Court of Law, Interim Award, Award, joint venture, partnership or allotment or otherwise howsoever and of whatsoever nature are hereby requested to give notice thereof in writing, along with documentary evidence, within fifteen (15) days from the date of publication of this notice of his/her/their share or claim/s, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and the claim/s, if any, of such person/entity shall be treated as waived and given up and not binding on our client.

THE SCHEDULE HEREINABOVE REFERRED TO
(Description of the said Land)

ALL THAT agricultural piece and parcel of land, the details whereof are mentioned below, of **Village Bhilavle, Taluka Khalapur, District Raigad**, inside the limits of District Collector:

Owners	Gut Number	Hissa Number	Area	Assessed at
			Hectare-Ares-Point	Rupees Paisa
1.Laxman Chandar Thombre 2.Shivaji Chandar Thombre	68	2/A	0.88.70	12 87

The area to be acquired is 0.70.00 Ares out of 0.88.70 Ares.

Dated this 3rd day of April 2025.
Advocates for the prospective Purchaser

HSA Advocates,
Construction House, 5th Floor,
Ballard Estate, Mumbai – 400001
T: +91 22 4340 0400
E: himani.singh@hsalegal.com

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See
Everything and Shows me the way to Reach
My Ideals, you who gives me the Divine Gift
to forgive and forget the Wrongs that is done
unto me and who is in all instances of my life
with me I in this short Dialogue want to thank
you for everything and confirm once more that I
do not want to be Separated from you,
nomatter how great the, material desire
may be I want to be with you and my loved
ones in your perpetual glory forever Amen -
ZDS

0070959307-1

"IMPORTANT"

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(Description of the said Land)

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Owner	Gut Number	Hissa Number	Area	Assessed at
			Hectare-Ares-Point	Rupees Paisa
Arjun Raghunath Thombre	38	1/B	0.22.30	1 15

Dated this 3rd day of April 2025.
Advocates for the prospective Purchaser

HSA Advocates,
Construction House, 5th Floor,
Ballard Estate, Mumbai – 400001
T: +91 22 4340 0400
E: himani.singh@hsalegal.com

For Advertising in TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.: 9029012015
Landline No.: 67440215

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN
This is to inform the General Public that following share certificate of **GODREJ CONSUMER PRODUCTS LIMITED** having its Registered Office at Godrej One, 4th Floor, Projnagar, Eastern Express Highway, Vikhroli E, Mumbai, Maharashtra, 400079 registered in the name of the following Shareholder/s have been lost by them.

Folio No	Certificate No	Distinctive No	Qty	First Holder	Second Holder
0041625	513322	62758017-62758256	240	SHARDA MOHANGAR	MOHANGAR HIRGAR MEGHANATHI (EXPIRED)
	578771	739121491-739121730	240	SHARDA MOHANGAR	MOHANGAR HIRGAR MEGHANATHI (EXPIRED)
	603619	1080387584-1080387823	240	SHARDA MOHANGAR	MOHANGAR HIRGAR MEGHANATHI (EXPIRED)

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.
Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUGF Intime India Pvt. Ltd.**, 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.
Place : Mumbai
Date : 03/04/2025
Name of Shareholder / Legal Claimants: **SHARDABEN M MEGHNATHI**

Form No. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Before the Central Government
The Regional Director, Western Region, Mumbai
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of M/s. DENZONG BREWERIES PRIVATE LIMITED (CIN:U15530MH1999PTC119069), a Company incorporated under Companies Act, 1956 and having its Registered office at Block No.5, Room No.164, 1st Floor, Near Kailash Sweets, kopri Colony, Thane (East), Kopri Colony, Thane, Maharashtra, India - 400603.
-----Petitioner Company
NOTICE is hereby given that a Petition under Section 12 and 13 (4) of the Companies Act, 2013, is proposed to be filed before The Regional Director, Western Region, Mumbai by the Petitioner Company seeking confirmation of alteration of clause II of Memorandum of Association of the Petitioner Company in terms of the Special Resolution passed by the members in the Extra-ordinary General Meeting held on Monday the 02nd day of December, 2024, to shift situation of its Registered Office from **The State of Maharashtra to The State of Telangana.**
Any person whose interest is likely to be affected by the proposed alteration of the Memorandum of Association may intimate to **The Regional Director, Western Region, Everest 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra, India**, within 21 days from the date of publication of this notice, the nature of the interest and grounds of opposition if any, to the petition. Objections, if any, should be supported by an affidavit in original to be sent to the **Regional Director, with a copy to the petitioner at the registered office of the petitioner company mentioned above.**
For M/s. DENZONG BREWERIES PRIVATE LIMITED
Sd/-
NAGESH TAYI
Director
DIN: 08455853

Date: 02.04.2025
Place: Mumbai

Sellwin Traders Limited
CIN : L51909WB1980PLC033018
Reg. Off. : 126/B Old China Bazar Street, Kolkata-700 001, Phone: +91 33 22313974
E-mail: sellit_1980@yahoo.co.in, Website : www.sellwinindia.com
Corporate Office: 208 A/24, Laxmi Chaw, S V Road, Andheri (West) 400058,
Contact No. +91 9714787932
NOTICE OF POSTAL BALLOT

Notice is hereby given that the resolution as set out below is proposed to be passed by the members of Sellwin Traders Limited ("the Company") by means of Postal Ballot, only by way of remote e-voting process ("e-voting"), pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and all other applicable provisions, if any, of the Act and the Rules made thereunder read with General Circular Nos. 14/2020 dated April 08, 2020, General Circular No. 17/2020 dated April 13, 2020 issued by the Ministry of Corporate Affairs (MCA) followed by General Circular No. 20/2020 dated May 05, 2020, General Circular No. 02/2021 dated January 13, 2021, General Circular No. 02/2022 dated May 05, 2022, General Circular No. 10/2022 dated December 28, 2022 General Circular No. 09/2023 dated September 25, 2023 and Circular No. 09/2024 dated September 19, 2024 (collectively referred to as "MCA Circulars") and the Secretaries of India, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), read with the equity listing agreement executed with the stock exchange on which the equity shares of the Company are listed, for seeking approval of the shareholders by way of ordinary/special resolutions for matters as considered in the Resolutions appended below through remote e-voting process.

Description of Ordinary/Special Resolution

- Regularisation of Additional Director of Mr. Mukesh Laxman Sharma (Din: 05242810) as an Independent Director of the Company
- Regularisation of Additional Director of Ms. Sonal Amol Loharikar (Din: 07775421) as Non-Executive Director of the Company

In terms of the General Circulars, the said Notice has already been sent on 02.04.2025 through electronic mode to those members whose e-mail IDs are registered with the Company/ Depositories as on Friday, 21st March, 2025, being the cut-off date Voting rights shall be reckoned on the paid-up value of equity shares registered in the name of shareholders as on the Cut-off Date.
Further shareholders, whose email ids are not registered, may temporarily get their email id registered with the Company's Registrar and Share Transfer Agent, Niche Technologies Private Limited, by following the registration process as guided. Post successful registration of the email, the shareholder would get a soft copy of the notice and the procedure for e-voting along with the User ID and Password to enable e-voting for this Postal Ballot. In case of any queries, shareholders may write to sellit_1980@yahoo.co.in
The Postal Ballot Notice and instructions for e-voting may also be accessed on the website of the company i.e. www.bseindia.com and at <https://www.cdslindia.com>
The Company is providing facility of voting through electronic mode (e-voting) through CDSL e-voting Platform. The e-voting shall commence from Friday, 4th April, 2025 (09.00 A.M.) till Saturday, 3rd May, 2025 (05.00 P.M.). The e-voting facility shall be disabled by CDSL thereafter. The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the cut-off date i.e. Friday, 21st day of March, 2025.
Further the Board of Directors of the Company have appointed Mr. Ankur Dinesh chandra Gandhi, Practicing Company Secretary, (Membership No. 48016).as Scrutinizer for conducting the voting process through Postal Ballot (e-voting) in accordance with the law and in a fair and transparent manner.
The Scrutinizer will submit his Report to the Chairman of the Company, upon completion of scrutiny of Postal Ballot (e-voting) provided by CDSL in a fair and transparent manner. The result of the Postal Ballot will be declared on or before Monday, 5th May, 2025 and will be communicated to the BSE Limited and further will be posted on the Company's website <https://www.sellwinindia.com/>.
For any grievances connected with the electronic voting, you may refer to the Frequently Asked Questions (FAQs) for Shareholders and the e-voting user manual for Shareholders available at the download section of helpdesk.evoting@cdslindia.com or 1800 22 55 33 or the undersigned at the contact details mentioned above.

For Sellwin Tarders Limited
Sd/-
Monil Navinchandra Vora
Director
DIN: 09627136

Place: Mumbai
Date: 1st April, 2025

SUPREME INFRASTRUCTURE INDIA LIMITED
CIN: L74999MH1983PLC029752
Supreme House, Pratap Gadh, Plot No. 94/C, Opp. IIT, Powai, Mumbai City, Mumbai, Maharashtra, India, 400076.
Tel: +91 22 6128 9700 | Email id: cs@supremeinfra.com | Website: www.supremeinfra.com

EXTRACT OF CONSOLIDATED UN-AUDITED FINANCIAL RESULT FOR THE QUARTER ENDED AND HALF-YEAR ENDED SEPTEMBER 30, 2024
(Amounts in Lakhs except EPS)

Sr. No.	Particulars	Standalone						Consolidated					
		Quarter Ended on		Half Year Ended		Year Ended		Quarter Ended on		Half Year Ended		Year Ended	
		30-Sep-24	30-Jun-24	30-Sep-23	30-Sep-24	30-Sep-23	31-Mar-24	30-Sep-24	30-Jun-24	30-Sep-23	30-Sep-24	30-Sep-23	31-Mar-24
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	1,103.75	2,671.73	1,558.71	3,775.48	2,203.78	5,943.05	1,103.75	2,671.73	1,728.80	3,775.48	2,567.25	5,961.02
2	Total Expenses	35,288.75	37,766.43	29,814.09	73,055.18	57,759.92	1,23,693.55	35,291.12	37,768.81	32,639.52	73,059.93	62,636.17	1,23,774.42
3	Net Profit/ (Loss) for the period before Tax	(34,072.37)	(35,094.70)	(28,255.38)	(69,167.07)	(55,556.14)	(1,17,440.04)	(34,074.74)	(35,097.08)	(30,910.72)	(69,171.82)	(60,068.92)	(1,17,502.94)
4	Net Profit/(Loss) for the period after Tax	(34,072.37)	(35,094.70)	(28,255.38)	(69,167.07)	(55,556.14)	(1,17,440.04)	(34,074.74)	(35,097.08)	(30,910.72)	(69,171.82)	(60,068.92)	(1,17,502.94)
	Paid-up Equity Share Capital (FV 10/- each)	2,569.84	2,569.84	2,569.84	2,569.84	2,569.84	2,569.84	2,569.84	2,569.84	2,569.84	2,569.84	2,569.84	2,569.84
5	Basic	(132.59)	(136.56)	(109.95)	(269.15)	(216.19)	(456.99)	(132.59)	(136.57)	(120.78)	(269.16)	(233.72)	(457.07)
	Diluted:	(132.59)	(136.56)	(109.95)	(269.15)	(216.19)	(456.99)	(132.59)	(136.57)	(120.78)	(269.16)	(233.72)	(457.07)

Notes:-
1. The above Audited Financial Results have been reviewed by the Audit Committee thereafter approved and record by Board of Directors at their meeting held on 31.03.2025.
2. As required under clause 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, the Statutory Auditors of the Company have carried out limited review of the above Financial Results for the period ended 30.09.2024.
3. The Company has adopted Indian Accounting Standard (Ind AS) for the financial year 23-24 and above results have been prepared in accordance with Ind AS as prescribed under section 133 of the Companies Act, 2013 and read with relevant rule made thereunder.
4. The Figures for the corresponding previous periods have been regrouped/ reclassified wherever necessary, to make them comparable.
5. The Company operates in two segment during the quarter namely, financing activities and Investment and Trading in securities. A separate reportable operating segments is prepared as per IND AS 108 - Operating Segments.
6. The figures of preceding quarter ended September 30, 2024 and quarter ended September 30, 2023 are the balancing figures between the unaudited figures in respect of the Half-Year ended September 30, 2024 and September 30, 2023 respectively and the unaudited figures for the quarter ended June 30, 2024 and June 30, 2023 respectively, which were subject to limited review.
The full format is also available on the website of the company i.e www.supremeinfra.com and BSE's Website i.e. <https://www.bseindia.com>

For SUPREME INFRASTRUCTURE INDIA LIMITED
Sd/-
Vikram Bhavanishankar Sharma
Managing Director
DIN: 01249904

Date: 02-04-2024
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF JFT TRADING (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate person	JFT TRADING (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate person	30 June 2017
3. Authority under which corporate person is incorporated/ registered	Registrar of Companies, Maharashtra (Mumbai)
4. Corporate Identity Number / Limited liability identity Number of corporate person	U51909MH2017FTC296790
5. Address of the registered office and principal office (if any) of corporate person	01-105, 1st Floor, CTS NO 95 4 B 3&4 590, WeWork Oberoi Commerz II, 1 Mohan Gokhale Road, Colony No.2, Aarey Colony, Goregaon (E), Mumbai 400063
6. Liquidation Commencement Date of Corporate Person	31 March 2025
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name Vishram Narayan Panchpor Address B 506, 5th Floor, Building No. 83, Chembur Sindhoo CHS, Tilak Nagar, Chembur, Mumbai 400089 Email vishramn9@gmail.com Tel. +91 98190 47836 Registration Number IBBI Regn.No. IBBI/PA-002/IP-N00269/2017-18/10782
8. Last date for submission of claims	29 April 2025

Notice is hereby given that **JFT TRADING (INDIA) PRIVATE LIMITED** has commenced voluntary liquidation on **31 March 2025**.
The stakeholders of **JFT TRADING (INDIA) PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **29 April 2025**, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Mumbai, 1 April 2025
Vishram Narayan Panchpor
Liquidator of JFT TRADING (INDIA) PRIVATE LIMITED
(IBBI Regn. No. IBBI/PA-002/IP-N00269/2017-18/10782)
AFA Valid Up to 31 December 2025

PUBLIC NOTICE
NOTICE is hereby given to the public that our client is intending to purchase all that agricultural piece and parcel of land more particularly described in the **Schedule** hereunder written ("Land").

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THE SCHEDULE HEREINABOVE REFERRED TO
(Description of the said Land)

ALL THAT agricultural piece and parcel of land, the details whereof are mentioned below, of **Village Bhilavle, Taluka Khalapur, District Raigad**, inside the limits of District Collector:

Owner	Gut Number	Hissa Number	Area	Assessed at
			Hectare-Ares-Point	Rupees Paisa
Nitin Pandurang Mhatre	69	2	0.43.20	6 15

The area to be acquired is 0.21.00 Ares out of 0.43.20 Ares.

Dated this 3rd day of April 2025.
Advocates for the prospective Purchaser

HSA Advocates,
Construction House, 5th Floor,
Ballard Estate, Mumbai – 400001
T: +91 22 4340 0400
E: himani.singh@hsalegal.com

SBI STATE BANK OF INDIA
SARB Thane : 11697, Stressed Assets Recovery Branch, 1st Floor, Plot No A-112, Circle Road No. 22, Wagle Industrial Estate, Thane (West), 400604 E-mail: sbi.11697@sbi.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorized Officer of **State Bank of India**, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is basis" on 17.04.2025.

- Cargo Care International**, 17 2, Plot No 211, Sector No 1, Ghansoli,, City: Navi Mumbai,, Dist: Thane, State: Maharashtra, India, Pin: 400701.
- Cargo Care International**, A-401 Plot No. D-33 Everest Nivara Infotech Park-1, City: Navi Mumbai, Dist: Thane, State: Maharashtra, India, Pin: 400705.
- Mr. Mohankumar Kartha (Partner & Guarantor)**, Atharva CHS, Plot No. 14, Rh3 sector18, City: Kopar Khairane, Dist: Thane, State: Maharashtra, India, Pin: 400709. MK@ccni.net.
- Yatish Puthran (partner & Guarantor)**, B204, Greenville, Sanghavi Garden, Manpada Road, Sanghavi, City: Dombivli, Dist: Thane State: Maharashtra, India, Pin: 421201.
- Mr. Radhakrishnan Nambiar (Partner & Guarantor)**, 9/4, 1stcross Pensioner, Block, Rajendra Nagar, Narasimha Rajamohalla, City: Mysore, Dist: Mysore, State: Karnataka, India, Pin: 570007.
- Rajesh Puthran (Guarantor)**, C01, Green Ville Building, Sanghavi Garden, Manpada Road, Sagon, City: Dombivli East, Kalyan, Dist: Thane, State: Maharashtra, India, Pin: 400709.
- Mrs. Supriya Puthran (Guarantor)**, 204, Green Ville, Sanghavi Garden, Manpada Road, Sanghavi, City: Dombivli, Dist: Thane, State: Maharashtra, India, Pin: 421201.
- Mrs. Rajalakshmi Kartha (Guarantor)**, Atharva CHS, Plot No. 14, Rh3, Sector 18, City: Kopar Khairane, Dist: Thane, State: Maharashtra, India, Pin: 400709
- Mrs. Nitu Puthran (Guarantor)**, C01, Green Ville Building, Sanghavi Garden, Manpada Road, Sagon, City: Dombivli East, Kalyan, Dist: Thane, State: Maharashtra, India, Pin: 400709.

Outstanding Dues for Recovery of which Property/ies is/are Being Sold

Rs. 8,93,67,329/- (Rs. Eight Crores Ninety Three Lakhs Sixty Seven Thousand Three Hundred Twenty Nine Lacs only) as on 18.01.2020 with further interest, incidental expenses, costs, charges to be incurred as per demand notice dated- 18.01.2020.

Property No.1: Flat No. C/001, C wing Ground Floor, adn 725 Sq. ft. build up area. GREEN VILLE , Sanghvi Garden Manpada Road, Nandivli , Dombivli East, Survey No.65 Hissa No 9 (part) 10(part) Sy No 68 , Hissa No. 2 part 3 part 4 and survey no-69 , Hissa No. 4 part of Mouje Nandivli Taluka-Kalyan Dist:Thane (Owner-Rajesh D Puthran and Nitu Rajesh Puthran).
Reserve Price-Rs. 44,00,000/- EMD-Rs. 4,40,000/- Possession Status :- (Physical)
Property No.2: Flat No. 204 B wing 2nd Floor, adn 520 Sq. ft. build up area (48.32 Sq. mtrs.) in the building known as SANGHVI GARDEN Green Ville, A B C D Wing CHS, situated in Nandivli Taluka Kalyan Dist: Thane. (Owner-Yatish D Puthran and Supriya Yatish Puthran).
Reserve Price-Rs. 31,00,000/- EMD-Rs. 3,10,000/- Possession Status :- (Physical)
Property No. 3: Row House No. RH-3, Ground Floor, Atharva CHSL situated at Plot No.14, Sec-18, Koparkhairane Navi Mumbai Taluka and Dist-Thane adn 522 Sq. ft. carpet area plus 461 sq. ft. open space. (Owner- Mohankumar Krishna Kartha & Rajalakshmi Gopalakrishnan Pillai).
Reserve Price-Rs. 97,00,000/- EMD-Rs. 9,70,000/- Possession Status :- (Physical)

Property No.1: EMD Rs. 4,40,000/-
Property No.2: EMD Rs. 3,10,000/-
Property No.3: EMD Rs. 9,70,000/-
Bid Increment Amount= Rs. 50,000/- (Rupees Fifty Thousand Only)

Date and time for submission of request letter of participation / KYC Documents/ Proof of EMD etc. = on or before 16.04.